

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Contempt Case (AT) No. 24 of 2020

IN

Company Appeal (AT) (Insolvency) No. 1113 of 2019

IN THE MATTER OF:

State

...Appellant

Versus

Manoj K. Daga & Deepak K. Daga

...Respondents

For Appellant:

**For Respondent: Mr. Sandeep Bajaj and Ms. Aakansha Nehra, Advocates
for R-2 (RP)**

**Mr. Shambhu Sharan and Mr. Shashaank, Advocates for
R-3**

Mr. Neeraj Kumar Gupta, Advocates for Contemnors.

Mr. Prag Rai, RP

Mr. Manoj Daga and Mr. Deepak Daga, Contemnors.

O R D E R
(Virtual Mode)

28.09.2020 Learned Counsel for Respondents states that they have made effort for One Time Settlement with the only member of 'Committee of Creditors' which is State Bank of India.

Learned Counsel for Resolution Professional states that meeting of 'Committee of Creditors' will be held within a week.

List the Contempt Case 'For Admission (After Notice)' on **15th October, 2020.**

[Justice A.I.S. Cheema]
Member (Judicial)

[Justice Anant Bijay Singh]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)